

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.540/94

O.A No.540/94

Tuesday this the 12th day of April, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

M.K.Thankappan Nair,
Valuparambil House, Pathampuzha P.O.
Poonjar South(Group D Official,
Thodupuzha HO).

.. Applicant

By Advocate Mr.P.C.Sebastian

vs.

1. Union of India, represented by its Secretary, Ministry of Personnel, Public Grievances and Pensions, Department of Pension, New Delhi.
2. Union of India, represented by Secretary, Department of Posts, Dak Bhavan, New Delhi.
3. Controller of Defence Accounts(Pension), Allahabad.
4. The Officer-in-Charge, Army Postal Service, Record Office, Kamptee APO.
5. The Director of Accounts (Postal), Nagpur-440 001.
6. Deputy Director of Postal Accounts, Thiruvananthapuram.
7. The Postmaster, Thodupuzha Head Post Office.

.. Respondents

By Advocate Mr.Mathews J.Nedumpara

ORDER

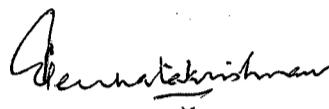
CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant seeks appropriate directions to step up his pension. It is not the responsibility of this Tribunal to ordain routine administrative matters, and at least in the first instance Applicant must seek remedies at the hands of his department.

2. According to Standing Counsel, applicant should make a representation before Respondent-3. Applicant may make a representation before Respondent-3. If he makes a representation, the said authority shall pass a reasoned order thereon within four months of the date of receipt of the representation.

3. Application is disposed of. No costs.

Dated the 12th April, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

njj/12.4

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

C.P.C.36/95 in O.A.540/94

Tuesday, this the 18th day of April, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

MK Thankappan Nair,
Group D Official,
Head Post Office,
Thodupuzha.

- Petitioner

By Advocate Mr PC Sebastian

Vs.

Gyana Prakash,
Controller of Defence Accounts(Pension),
Allahabad. - Respondent

By Advocate Mr TPM Ibrahimkhan, Senior Central Government
Standing Counsel

O_R_D_E_R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Petitioner seeks leave to withdraw the petition with
freedom to challenge the order passed pursuant to the directions
in O.A.540/94. We grant leave, reserving the right of peti-
tioner to challenge the order in question, discharge the
notice and dismiss the petition. No costs.

Dated, the 18th April, 1995.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN